



# IN THE HIGH COURT OF SIKKIM

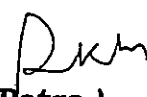

## ORDER SHEET

Review Petition (Civil).....No. 4 of 2004


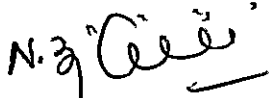
Gulshan Rai Nagpal..... Petitioner / ~~Appellant~~

Versus

State of Sikkim and another..... Respondent

Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
1.	30.6.2004	<p><b><u>CMA No. 21 of 2004</u></b></p> <p>This is an application for condonation of delay in filing the review petition filed against order dated 15.12.2003 passed by this court in writ petition (C) No. 29/2003. According to the petitioner there has been delay of 129 days in filing the review petition and he has prayed to condone the delay. It has been stated in the application that the petitioner applied for the certified copy of the order under review on 13.5.2004 and went to Delhi for legal advice and thereafter he filed the same.</p> <p>Since the petitioner has been appearing in person we have reluctantly condoned the delay although no sufficient cause could be shown by him for exercise of our discretionary jurisdiction.</p> <p>The application is accordingly disposed of.</p> <p style="text-align: right;">             ( R.K. Patra )            Chief Justice         </p> <p style="text-align: right;">             ( N. S. Singh )            Judge         </p> <p><b><u>Review Petition (C) No. 4 of 2004</u></b></p> <p>By order dated 15.12.2003 the writ petition filed by the petitioner has been dismissed in which he sought quashing of cognizance taken by the Chief Judicial Magistrate under sections 420, 420/34, 468/34 and 471 IPC. We have clearly held in the order that no illegality had been committed by the learned Chief Judicial Magistrate in taking cognizance in the matter.</p>	



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		<p>We have heard the petitioner who has appeared in person. We do not find any cogent and valid reason to review our order dated 15.12.2003.</p> <p>There is no merit in the review petition which is accordingly dismissed. No costs.</p> <p style="text-align: right;"> ( R.K. Patra ) Chief Justice</p> <p style="text-align: right;"> ( N. S. Singh ) Judge</p>	